

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA-10/99 in  
OA-2712/97

New Delhi this the 22<sup>nd</sup> day of September, 2000.

(28)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Jagdish Chander,  
S/o Sh. Pahlad Rai,  
R/o D-44, Prithvi Raj Road,  
Adarsh Nagar, Delhi-33. .... Review Applicant

(through Sh. T.C. Aggarwal, Advocate)

Versus

Union of India through  
Secretary to Govt. of India,  
Dept. of Communications,  
Sanchar Bhavan,  
20, Ashoka Road,  
New Delhi-1. .... Respondent

(through Sh. S.K. Gupta, Advocate)

ORDER

Hon'ble Dr. A. Vedavalli, Member(J)

This R.A. has been filed by the applicant in the above O.A. seeking review of this Tribunal's order dated 19.11.98 in the said O.A.

2. Heard the learned counsel for both the parties. The pleadings in the RA and all the material papers and documents placed on record have been perused. Matter has been considered carefully.

3. It is well settled as per the law laid down by the Apex Court in a catena of cases including the decisions in K. Ajit Babu & Ors. vs. U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath vs.

(29)

(29)

State of Orissa & Ors. (AI SLJ 2000(2)SC 108) that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908. While so, the applicant in the present review application has failed to establish any error of law or fact apparent on the face of the record or any other ground as enumerated in the aforesaid provisions. In the guise of a review application, the applicant is only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

4. In view of the above, the Review Application is dismissed.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S.R. Adige  
(S.R. Adige)  
Vice-Chairman(A)

/vv/